

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ANTS CONSULTING & SERVICES PRIVATE LIMITED OPERATING IN VOCATIONAL
TRAINING AT BANGALORE
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board
of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along	Ants Consulting & Services Private Limited PAN: AAICA6109K CIN: U74140KA2010PTC054030
2.	Address of the registered office	Ants Skill Varsity, No. 37/1, Yashas Complex, 1 Floor, Singasandra, Begur Hobli, Hosur Main Road Bangalore - 560068 Karnataka
3.	URL of website	
4.	Details of place where majority of fixed assets are located	N.A.
5.	Installed capacity of main products/ services	Operating income of Corporate Debtor for the F.Y. 22-23 is ₹4.30 crs
6.	Quantity and value of main products/ services sold in last financial year	Educational Services
7.	Number of employees/ workmen	There are approximately 164 Employees /Vocational Trainers engaged by CD
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to antsconsulting.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: http://ssarvi.com/running-cases.php. Email: antsconsulting.cirp@gmail.com
10.	Last date for receipt of expression of interest	30-03-2024
11.	Date of issue of the provisional list of prospective resolution applicants	09-04-2024
12.	Last date for submission of objections to provisional list	14-04-2024
13.	Date of issue of final list of Prospective Resolution Applicants	24-04-2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	29- 04-2024
15.	Last date for submission of resolution plans	29-05-2024
16.	Process email id to submit EOI	Mail to antsconsulting.cirp@gmail.com And in the manner mentioned in detailed EOI.

SD/- Mr. Prashant Jain

(Partner SSARVI Resolution Services LLP)

Resolution Professional of Ants Consulting & Services Private Limited

Regd. No. IBBI/PA-001/IP-P01368/2018-2019/12131

Regd. Add: A501, Shanti Heights, Plot No. 2,3,9, B/10, Sector 11,

Koparkharine, Thane, Navi Mumbai, Maharashtra- 400 709

Correspondence Address: B610, BSEL Tech Park,

Sector 30A, Opposite Vashi Railway Station, Vashi,

Navi Mumbai 400703 Email id:antsconsulting.cirp@gmail.com

Date: 15-03-2024

Place: Navi Mumbai

Continued from previous page

the secondary market during the Tendering Period. Upon placing the bid, the Selling Broker(s) shall provide the Transaction Registration Slip ("TRS") generated by the exchange bidding system to the shareholder. TRS will contain details of order submitted like Bid ID No., DP ID, Client ID, No. of equity shares tendered, etc.

9. A separate Acquisition Window will be provided by BSE to facilitate the placing of orders. The Selling Broker will be required to place an order / bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of BSE. Before placing the order / bid, the Selling Broker will be required to mark lien on the tendered Equity Shares. Details of such Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by the depository to the BSE and Indian Clearing Corporation Limited ("Clearing Corporation").

10. In terms of the SEBI Master Circular, a lien shall be marked against the Equity Shares tendered in the Offer. Upon finalization of the entitlement, only the accepted quantity of Equity Shares will be debited from the demat account of the concerned Public Shareholder.

11. In the event the Selling Broker of a shareholder is not registered with any of BSE, then the Public Shareholders can approach any BSE registered stock broker and can register themselves by using quick unique client code ("UCC") facility through BSE registered stock broker (after submitting all details as may be required by such NSE registered stock broker in compliance with applicable law). In case the Public Shareholders are unable to register using UCC facility through any other BSE registered broker, Public Shareholders may approach Buying Broker i.e., Choice Equity Broking Private Limited for guidance to place their Bids. The requirement of documents and procedures may vary from broker to broker.

12. As per the provisions of Regulation 40(1) of the SEBI LODR Regulations and SEBI's press release dated December 03, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well as eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations. Shareholders who wish to offer their physical Equity Shares in the Offer

are requested to send their original documents as will be mentioned in the LOF to the Registrar to the Offer so as to reach them no later than the Offer Closing Date. It is advisable to first email scanned copies of the original documents as will be mentioned in the LOF to the Registrar to the Offer and then send physical copies to the address of the Registrar to the Offer as will be provided in the LOF. The process for tendering the Offer Shares by the Public Shareholders holding physical Equity Shares will be separately enumerated in the LOF.

13. The cumulative quantity tendered shall be displayed on Designated Stock Exchange's website (www.bseindia.com) throughout the trading session at specific intervals by Designated Stock Exchange during the Tendering Period.

14. Upon finalization of the entitlement, only accepted quantity of Equity Shares will be debited from the demat account of the concerned Public Shareholder.

15. Shareholders who wish to bid / offer their physical shares in the Offer are requested to send their original documents as mentioned in the LOF to the Registrar to the Offer so as to reach them within 2 (two) days from closure of the Tendering Period. It is advisable to email scanned copies of the original documents mentioned in the LOF, first to the Registrar to the Offer then send physical copies to the Registrar's address as provided in the LOF.

16. Equity Shares should not be submitted / tendered to the Manager, the Acquirers or the Target Company.

X. THE DETAILED PROCEDURE FOR TENDERING THE OFFER SHARES IN THIS OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER, WHICH SHALL ALSO BE MADE AVAILABLE ON THE WEBSITE OF SEBI (www.sebi.gov.in). EQUITY SHARES ONCE TENDERED IN THE OFFER CANNOT BE WITHDRAWN BY THE SHAREHOLDERS.

OTHER INFORMATION :

- The Acquirers, accept the full and final responsibility for the information contained in the Public Announcement and this Detailed Public Statement and also for the obligations of the Acquirers laid down in the SEBI (SAST) Regulations in respect of this Offer.
- All the information pertaining to the Target Company and/or the Sellers contained in the PA and this DPS or the Letter of Offer or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or provided by the Target Company or the Sellers, as the case may be, or publicly available sources. The Acquirer and the Manager to the Open Offer

have not been independently verified such information and do not accept any responsibility with respect to information provided in the PA and this DPS or the Letter of Offer pertaining to the Target Company and / or the Sellers.

3. The Acquires have appointed Purva Share Registry (India) Pvt. Ltd. as Registrar to the Offer. The details of the Registrar are as under :

Purva Share Registry (India) Private Limited
 Unit No. 9, Shiv Shakti Ind. Estate, J. R. Boricha Marg, Opp. Kasturba Hospital Lane, Lower Parel (E), Mumbai - 400014. Tel : +91 22 4951 4132 / 2159 8810, E-mail : support@purvashare.com
 Contact Person : Deepali Dhuri, Website : www.purvashare.com, SEBI Registration No. : INR00001112, CIN : U67120MH1993PT074079

- In this DPS, all references to "Rupees" or "₹" are references to the Indian Rupee(s).
- Any discrepancy in any table between the total and sums of the amount listed is due to rounding off and/or regrouping.
- Unless otherwise stated, the information set out in this DPS reflects the position as of the date of this DPS.
- The Public Announcement, this DPS is expected to be available on SEBI website: www.sebi.gov.in.

CORPUS WIS
 Manager to the Offer
 Corpus Advisors Private Limited
 Company Identification Number : U74900MH2014PTC322723
 510, 5th Floor, Dilip Chambers, Plot A/7, Veera Desai Road, Andheri - West Mumbai - 400053, Maharashtra, India
 Tel No. : +91 22 4972 9990; Fax No. : N/A; Email Id : advisors@corpuswis.com Website : www.corpuswis.com
 Investor Grievance : investors@corpuswis.com; SEBI Registration Number : INM000012962; Validity : 31.01.2028
 Contact Person : Vishal Kumar Gang
ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

ACQUIRER 1	ACQUIRER 2
Sd/- Parthrajsinh Harshadsinh Rana	Sd/- Jyoti Gupta a.k.a Jyoti Khandelwal

Place : Ahmedabad
 Date : March 14, 2024

BSE Limited
 25th Floor, P. J. Towers, Dalal Street, Mumbai - 400 001
 Tel. No. 22721233 / 34 Fax No. 22721003 | www.bseindia.com
 CIN No.: 167120MH2005PLC55188

NOTICE
 Notice is hereby given that the following Trading Members of BSE Limited have requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	Vidhi Securities Broking Pvt.Ltd.	IN2000249732	17/02/2023
2	Kailash G. Bagri (Trade Name-G.D. Bagri)	IN2000227010	22/02/2024
3	Krishna Multifarious Private Limited	IN2000204939	26/02/2024
4	Bharat J.Patel	IN2000275413	11/08/2021

The constituents of the abovementioned Trading Members are hereby advised to lodge complaints, if any, within one month of the date of this notification for the purpose of processing the surrender application submitted to BSE. However, constituents are requested to note that complaints, if any, which are not filed within the aforesaid timeframe, may be filed against the abovementioned Trading Members within the stipulated timeframe prescribed by SEBI from time to time. The complaints filed against the abovementioned Trading Members will be dealt in accordance with the Rules, Byelaws, Regulations and notices of the Exchange and circulars issued by SEBI from time to time.

The constituents can file complaints against the abovementioned Trading Members at the nearest Regional Investor Service Centre of BSE in the prescribed complaint form or submit their complaints along with necessary documents on email id - dis@bseindia.com.

For further details relating to the complaint form, filing of eComplaint, etc. please visit https://www.bseindia.com/static/investors/cac_tm.aspx

For BSE Limited
 Sd/-
 Additional General Manager
 Membership Operations & Membership Compliance

Place : Mumbai
 Date : March 15, 2024

The Kerala Minerals & Metals Ltd
 (A Govt. of Kerala Undertaking) Sankaramangalam, Kollam - 691583
 Phone : +91 476 2651215 to 217, E-Mail : md@kmmil.com, URL : www.kmmil.com

TENDER NOTICE
 For more details, please visit E-Tendering Portal https://tenders.kerala.gov.in or www.kmmil.com

No.	E-Tender ID	Items
1	204 KMMIL 669271	AMC for providing external inspection & follow up services for the period 2024
2	204 KMMIL 669131	For the supply of Pipe Inconel 600 SMLS 19mm thickness
3	204 KMMIL 669416	For the supply of Roaster Discharge Grating Assembly
4	204 KMMIL 669091	Dismantling and application of Refractory castable and Bricks in B-Stream pigment separator in U 300

Chavara, 14.03.2024 Sd/ Managing Director for The Kerala Minerals and Metals Ltd

TATA POWER
 (Corporate Contracts Department, 5th Floor Station B)
 Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
 (Board Line: 022-67175323, Mobile: 7208817950) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER
 The Tata Power Company Limited invites tender from eligible vendors for the following package:
 OLA for Water proofing of the ACGI sheet, roofs, providing tarpaulins etc. in Trombay housing colony for 3 years Chembur-Mahul Mumbai 400074
 For detail NIT, please visit Tender section on website https://www.tatapower.com. Last date for receipt of request for issue of bid document is 30th March 2024.
 Also, all future corrigenda's (if any), to the above tenders will be informed on Tender section on website https://www.tatapower.com only

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR ANTS CONSULTING & SERVICES PRIVATE LIMITED OPERATING IN VOCATIONAL TRAINING AT BANGALORE
 (Under sub-regulation (4) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. ANTS Consulting & Services Private Limited PAN: AAIC6A109K CIN: U7140KA2010PTC054030
2.	Address of the registered office ANTS Skill Varsity, No. 3771, Yashas Complex, 1 Floor, Singasandra, Begur Hobli, Hosur Main Road Bangalore - 560068 Karnataka
3.	URL of website N/A.
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/services Operating income of Corporate Debtor for the F.Y. 22-23 is ₹4.30 crs
6.	Quantity and value of main products/services sold in last financial year Educational Services
7.	Number of employees/workmen There are approximately 164 Employees/Vocational Trainers engaged by CD
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at Mail to antsconsulting.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at Website: http://ssarvi.com/running-cases.php. Email: antsconsulting.cirp@gmail.com
10.	Last date for receipt of expression of interest 30-03-2024
11.	Date of issue of the provisional list of prospective resolution applicants 09-04-2024
12.	Last date for submission of objections to provisional list 14-04-2024
13.	Date of issue of final list of Prospective Resolution Applicants 24-04-2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants. 29-04-2024
15.	Last date for submission of resolution plans 29-05-2024
16.	Process email id to submit EOI 25-03-2024

SD/- Mr. Prashant Jain
 (Partner SSARVI Resolution Services LLP)
 Resolution Professional of ANTS Consulting & Services Private Limited
 Regd. No. IBB/IPA-001/IP-P01368/2018-2019/42134
 Regd. Add: A501, Shanti Heights, Plot No. 2,3,9, B/10, Sector 11, Koparkharine, Thane, Navi Mumbai, Maharashtra- 400 709
 Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai 400703 Email id:antsconsulting.cirp@gmail.com
 Date: 15-03-2024
 Place: Navi Mumbai

ALFARA'S INFRAPROJECTS PRIVATE LIMITED (In Liquidation)
 INVITATION FOR EXPRESSION OF INTEREST FOR ALFARA'S INFRAPROJECTS PRIVATE LIMITED
 Sale of Assets owned by ALFARA'S INFRAPROJECTS PRIVATE LIMITED (In Liquidation) forming part of Liquidation Estate under Section 35(1) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations.

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. Alfara's Infraprojects Private Limited U45400MH2011PTC212453
2.	Address of the registered office 404, Baba House, Near WEH Metro Station, Chakala, Andheri - Kuria Road, Andheri (East), Mumbai - 400 093
3.	Asset to be sold Trade Receivables and Other Advances to Sundry Creditors forming part of the Liquidation estate
4.	Last date for receipt of expression of interest 1 April 2024
5.	Process email id to submit Expression of Interest alfara@infra.com ; team.aipi@infra.com
6.	Last date to submit the bid 22 April 2024

Note- Interested Applicants may submit their EOI as per the terms of the invitation. For eligibility and detailed terms & conditions of the EOI, send email to alfara@infra.com.

1. The Soft copy of EOI documents along with all the annexures is required to be mailed at alfara@infra.com on or before 5:00 PM on 01.04.2024. The hard copy of EOI document should be sent to the office of the Liquidator in a sealed plain envelope superscripted as "Expression of Interest for Alfara's Infraprojects Private Limited (under Liquidation)", containing a complete set of the EOI along with the annexures at the below-mentioned address by speed post/ registered post or by hand delivery to be reached.

2. Address for submission of EOI: Grant Thornton Advisory Private Limited, 16th Floor, Tower III, One International Center, SB Marg, Prabhadevi (W), Mumbai - 400013.

Sd/-
 Sanjay Kumar Mishra
 As Liquidator of Alfara's Infraprojects Pvt Ltd
 IP Registration No. IPA-001/IP-P01047/2017-2018/11730
 AFA: AA1/11730/02/191124/106341 (Valid till 19/11/2024)
 Address- 404, Baba House, Near WEH Metro Station, Chakala, Andheri - Kuria Road, Andheri (East), Mumbai - 400 093.
 Contact: +91 9869795873

Date: 15 March 2024
 Place: Mumbai

TATA POWER
 (Corporate Contracts Department, 5th Floor Station B)
 Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
 (Board Line: 022-67175323, Mobile: 7208817950) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)
 The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.
 A) Civil and Structural works associated with installation of 245 kV Outdoor GIS at MSETCL Kalwa Receiving Station, Mumbai. (Package Reference CC245VP045)
 Interested and eligible bidders for above Tender Package to submit Tender Fee and Authorization Letter on or before 1500 hrs. Of 21st March 2024, Thursday.
 For downloading the tender documents (including the procedure for participation in the tender), please visit the tender section on the website https://www.tatapower.com. Future corrigendum (if any), to the above NIT/tender will be informed on the Tender section on website https://www.tatapower.com only.

Pipeline Infrastructure Limited
 CIN: U63000MH2018PLC308292
 Registered Office: Seawoods Grand Central, Tower-1, 3rd Level, C Wing - 301 to 304, Sector 40, Seawoods Parkway Station, Navi Mumbai, Thane, Maharashtra - 400706, India.
 Tel No : +91 22 3501 8000; Email: compliance@pipelineinfra.com; Website: www.pipelineinfra.com

NOTICE TO DEBENTUREHOLDERS
RECORD DATE FOR PAYMENT OF INTEREST

Notice is hereby given that pursuant to the terms of 7.96% fully paid up, secured, rated, listed, redeemable non-convertible debentures in the denomination of Rs. 1,00,000 each, issued and allotted by Pipeline Infrastructure Limited, on private placement basis and listed on the debt market segment of BSE Limited ("NCDs"), the Company has filed "Record Date" for determining the names of the NCD holders eligible to receive interest. The NCD holders whose names appear as Beneficial Owners on the Record Date as per the list furnished by the Depositories would be entitled to the said payment, as per the following details:

Sr. No.	Scrp Code	ISIN	Record Date	Interest/ Redemption	Date of payment of Interest/ Redemption
1	975484	INE01XX07034	Saturday, March 16, 2024	Interest	Sunday, March 31, 2024*
2	975483	INE01XX07042	Saturday, March 16, 2024	Interest	Sunday, March 31, 2024*
3	975482	INE01XX07059	Saturday, March 16, 2024	Interest	Sunday, March 31, 2024*

*Interest Payment Due Date i.e. March 31, 2024 (Sunday) is a non-Business Day. Further, April 1, 2024 is also a non-Business Day for Banks. Therefore, as per the terms of issuance of NCDs, interest will be payable on the immediately succeeding Business Day i.e. April 2, 2024.

For Pipeline Infrastructure Limited
 Sd/-
 Astrid Lobo
 Company Secretary & Compliance Officer
 ACS 58241

Place: Navi Mumbai
 Date: March 14, 2024

KMF Karnataka Cooperative Milk Producers' Federation Limited
 Kmf Complex, Dr. M.H. Marigowda Road, Bangalore - 560 029
 Phone: 080-26096832 / 910, Fax: 080-25536105
 E-mail: purchase@kmf.coop

IFT No. : KMF/PUR/Tender-630/2023-24 Date: 14.03.2024

SHORT TERM TENDER NOTIFICATION
 (Through e-Procurement Portal)

The Karnataka Milk Federation Ltd., Bangalore invites tenders from eligible tenderers for providing services for the following item:

Sl. No.	Name of the Item	Quantity	EMD (Rs.)
1	Providing Comprehensive Advertising services to KMF as a single project	Single job work as detailed in tender document.	6,00,000/-

Tender Document may be downloaded from e-procurement website: https://kppp.karnataka.gov.in.
 Date of commencement of tender from 14.03.2024. Pre-bid Meeting Date: 21.03.2024 at 11.00 a.m. Last date for Uploading of Tender on or before 28.03.2024 up to 5.00 p.m. Date of opening of Tech. Tender on 30.03.2024 at 11.00 a.m. Date of Commercial bid opening After technical evaluation. Other details can be seen in the tender documents.

For Karnataka Co-opp. Milk Federation Ltd.,
 Sd/- DIRECTOR (PURCHASE)

G.D. TRADING AND AGENCIES LIMITED
 Corporate Identification Number: L51900MH1980PLC022672
 Registered Office: Indian Mercantile Chambers, 3rd Floor, 14 R. Kamani Marg, Ballard Estate, Mumbai-400001, Maharashtra, India.
 Tel: +022-66314181/66314182, Website: www.gdai.com, Email ID: gdai2000@gmail.com

Recommendations of the Committee of Independent Directors ("IDC") of G.D. Trading and Agencies Limited ("Target Company") in relation to the Open Offer ("Offer") made by Ira Ramesh Mishra ("Acquirer"), to the Public Shareholders of the Target Company ("Shareholders") under Regulations 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations").

Date	Thursday, March 14, 2023									
Target Company	G.D. Trading and Agencies Limited									
Details of the Offer pertaining to the Target Company	Open offer being made by the Acquirer for acquisition of up to 25,500 (Twenty Five Thousand And Five Hundred) Equity Shares, Representing 25.50% (Twenty Five Percent) of the Voting Share Capital of the Target Company, at a price of ₹12.00/- (Rupees Twelve Only) per Equity Share, payable in cash, assuming full acceptance aggregating to a maximum consideration of ₹3,06,00,000/- (Rupees Three Lakh and Six Thousand Only) payable in cash.									
Names of the Acquirer	Ms. Ira Ramesh Mishra									
Manager to the Offer	Swaraj Shares and Securities Private Limited Corporate Identification Number: U51101WB2003PTC056261 Principal Place of Business: Unit No. 304, 1st Floor, 15/15 Anam, Near Courtyard Marriott, Andheri East, Mumbai- 400093, Maharashtra, India Contact Person: Pankaj Patel/ Tammy Banerjee Tel No. : +91-22-69649990 Email takeover@swarajshares.com SEBI Registration No. : INM000012980 Validity: Permanent									
Members of the Committee of Independent Directors (IDC)	<table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Name</th> <th>Designation</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Mr. Sanjay Somani</td> <td>Chairperson</td> </tr> <tr> <td>2</td> <td>Ms. Sejal Verapate</td> <td>Member</td> </tr> </tbody> </table>	Sr. No.	Name	Designation	1	Mr. Sanjay Somani	Chairperson	2	Ms. Sejal Verapate	Member
Sr. No.	Name	Designation								
1	Mr. Sanjay Somani	Chairperson								
2	Ms. Sejal Verapate	Member								
IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/relationship), if any	1. All IDC Members are Independent Directors and Non-Executive Directors on the Board of the Target Company. 2. IDC Members do not hold any Equity Shares of the Target Company. 3. IDC Members have not entered into any other contract or have other relationships with the Target Company.									
Trading in the Equity Shares/ other securities of the Target Company by IDC Members	No trading in the Equity Shares of the Target Company has been done by any of the IDC Members.									
IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract/relationship), if any	None of the IDC Members hold any contracts, nor have any relationship with the Acquirer in their personal capacities.									
Trading in the Equity Shares/ other securities of the acquirer by IDC Members	Since, the Acquirer is an individual, the details of trading in the Equity Shares/Other Securities of the acquirer by IDC Members, is not applicable									
Recommendation on the Offer open, or as to whether the offer, is or is not, fair, and reasonable	Based on the review of the Offer Documents issued by the Manager to the Offer on behalf of the Acquirer, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations. The Shareholders may independently evaluate the Offer, the market performance of the Equity Shares, and take an informed decision in the best of their interests. Further, the Public Shareholders should independently review the Letter of Offer dated Thursday, March 07, 2024, including the risk factors described therein before taking any decision in relation to this Offer.									
Summary of reasons for the recommendation	IDC Members have taken into consideration and reviewed the following Offer Documents for making the recommendation: a) The Public Announcement dated Friday, November 10, 2023 ("Public Announcement"); a) Detailed Public Statement dated Saturday, November 18, 2023, in connection with this Offer, published on behalf of the Acquirer on Monday, November 20, 2023, in Financial Express (English Daily) (All India Edition), Jansatta (Hindi Daily) (All Editions) and Mumbai Lakshadweep (Marathi Daily) (Mumbai Edition) ("Detailed Public Statement"); b) Draft Letter of Offer dated Tuesday, November 28, 2023, filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ("Draft Letter of Offer"); c) The Letter of Offer along with Form of Acceptance and Form SH-4 dated Thursday, March 07, 2024 ("Letter of Offer"). Based on the review of the aforesaid Offer Documents, the IDC Members are of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations and best interest with the public shareholders. The Equity Shares of the Target Company are listed and traded on bourses of BSE and are infrequently traded within the definition of "Frequently traded shares" under clause (i) of sub-regulation (1) of Regulation 2 of the SEBI (SAST) Regulations on BSE Limited. The Offer Price of ₹12.00/- (Rupees Twelve Only) has been determined considering the parameters as set out under Regulations 8 (1) and 8 (2) of the SEBI (SAST) Regulations, being highest of the following:									

Sr. Particulars	Price (In ₹ per Equity share)
1. Negotiated Price under the Share Purchase Agreement (including the obligations to make a Public Announcement for the Offer)	₹12.00/- (Rupees Twelve Only)
2. The volume-weighted average price paid or payable for acquisition of the Offer, during the 52 (fifty-two) weeks immediately preceding the date of Public Announcement	Not Applicable
3. The highest price paid or payable for any acquisition by the Acquirer, during the 26 (twenty-six) weeks immediately preceding the date of Public Announcement	Not Applicable
4. The volume-weighted average market price of Equity Shares for a period of 50 (fifty) trading days immediately preceding the date of Public Announcement as traded on BSE where the maximum volume of trading in the Equity Shares of the Target Company are recorded during such period, provided such shares are frequently traded	Not Applicable
5. Where the Equity Shares are not frequently traded, the price (determined by the Acquirer and the Manager considering valuation parameters per Equity Share including, book value, comparable trading multiples, and such other parameters as are customary for valuation of Equity Shares)	₹177.03/- (Rupees seven Hundred Seventy-Seven and Three Paise Only)

In view of the parameters considered and presented in the table above, in the opinion of Acquirer and Manager to the offer, the offer price is ₹12.00/- (Rupees Twelve Only) in terms of Regulation 3(2) of the SEBI (SAST) Regulations.

Disclosure of Voting Pattern
 Details of Independent Advisors, if any
 None

Any other matter to be highlighted
 None

Terms not defined herein carry the meaning ascribed to them in the Letter of Offer dated Thursday, March 07, 2024.
 To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For and on behalf of the Committee of Independent Directors
 G.D. Trading Agencies Limited
 Sd/-
 Mr. Sanjay Somani
 Chairperson of the Committee of Independent Directors
 (DIN: 00629858)

Place: Mumbai
 Date: Thursday, March 14, 2024

MADHYA PRADESH TOURISM BOARD
 6th Floor, Lily Trade Wing, Jahangirabad, Bhopal, Pincode - 462008, Madhya Pradesh, India.
 Website : www.tourism.mp.gov.in, (CIN) : U73502MP2017NPL043078

NIT No. 1529/220/MPTB/IP/UltraMega/2024 Dated : 13.03.2024

EXPRESSION OF INTEREST FOR ALLOTMENT OF LAND ON 90 YEARS LEASE FOR DEVELOPMENT OF ULTRA MEGA TOURISM PROJECT IN MADHYA PRADESH

Under Madhya Pradesh State's Tourism Policy (2016), Amended 2019, applications are invited for allotment of government land of Tourism Department/Revenue Department on 90 years lease at collector's guideline rate on "first come first serve" basis for development of ultra mega tourism project with minimum investment 100 Crore. List of land parcels are as follows:-

Sr. No.	Name of Land Parcel	Distt.	Total Area (in Hect.)	Google Coordinate	Nearest Tourist Destinations
1.	Pipalner (Near Bhopal Airport)	Bhopal	9.713	23.298685, 77.339023	Sanchi - 54 Km, Bhopal - 15 Km, Bhojpur- 50 Km Bhimbetka- 56 Km, Udaigiri - 62 Km, Pachmarhi - 212 Km
2.	Hatnour	Burhanpur	51.560	21.2641100, 76.2039100	Burhanpur - 9 Km, Asirgarh Fort - 32 Km, Yawal Wildlife Sanctuary - 18 Km, Hanuwantya Island - 127 Km, Omkareshwar -130 Km, Maheshwar - 194 Km.
3.	Imlani Island (Indira Sagar Reservoir)	Khandwa	10.350	22.072778, 76.690206	Maheshwar - 120 Km, Omkareshwar - 75 Km, Choral - 100 Km, Mandu - 162 Km, Ujjain - 200 Km.
4.	Lachhoramal Island (Indira Sagar Reservoir)	Khandwa	10.500	22.236560, 76.782385	Maheshwar - 120 Km, Omkareshwar - 75 Km, Choral - 100 Km, Mandu - 162 Km, Ujjain - 260 Km.
5.	Najapurra Island (Indira Sagar Reservoir)	Khandwa	17.57	22.025435, 76.654689	Maheshwar - 120 Km, Omkareshwar - 75 Km, Choral -100 Km, Mandu - 162 Km, Ujjain - 240 Km
6.	Kasrawad Island (Indira Sagar Reservoir)	Khandwa	10.500	22.030667, 76.673802	Maheshwar - 120 Km, Omkareshwar - 75 Km, Choral - 100 Km, Mandu - 162 Km, Ujjain - 240 Km
7.	Bilkhirua (Near Bhedaghat)	Jabalpur	32.23	23.262175, 79.846468	Bargi Dam - 40 Km, Pachmarhi- 246 Km, Bhedaghat - 29 Km, Kanha National Park - 190 Km
8.	Datia Pahad (Near Khajuraho)	Chhatarpur	72.943	24.847564, 79.967382	Khajuraho - 2 Km, Panna National Park - 25 Km, Orchha - 172 Km, Chitrakoot - 158 Km
9.	Ninod (Near Sanchi)	Raisen	77.718	23.46,77.51	Sanchi - 15 Km, Bhopal - 35 Km, 60 km Bhojpur, 85 Km Bhimbetka, 13 Km Udaigiri
10.	Sawant Nagar (Near Orchha)	Niwadi	61.837	25.375497, 78.645899	Khajuraho - 120 Km, Orchha - 2 Km, Chanderi - 110 Km, Gwalior - 120 Km, Datia - 45 Km, Palpur Kuno - 217 Km, Panna National Park - 177 Km
11.	Shankargarh (Near Dewas)	Dewas	50.292	22.936571, 76.064375	Ujjain - 48 Km, Rajwada Indore - 50 Km, Kheoni Wildlife Sanctuary - 123 Km, Mandu - 135 Km, Omkareshwar - 119 Km, Maheshwar - 143 Km, Bhopal - 155 Km
12.	BrijrajKheddi (Near Ujjain)	Ujjain	21.74	23.095337, 75.744188	Ujjain - 8 Km, Rajwada Indore - 50 Km, Kheoni Wildlife Sanctuary - 123 Km, Mandu - 135 Km, Omkareshwar - 119 Km, Maheshwar - 143 Km, Bhopal - 155 Km

The Schedule of EOI Process:-

EOI Publication Date	15.03.2024
Pre - Bid Meeting Date	21.03.2024 Time :-12:00 Noon
EOI Submission Start Date	22.03.2024 Time :- 12:00 Noon
EOI Submission End Date	22.04.2024 Time :- 03:00 PM
EOI open Date	24.04.2024 Time :- 12:00 Noon

The detailed EOI document, eligibility criteria and other terms and conditions will be available on the website- <https://www.mptenders.gov.in> & <

Continued from previous page

the secondary market during the Tendering Period. Upon placing the bid, the Selling Broker(s) shall provide the Transaction Registration Slip ("TRS") generated by the exchange bidding system to the shareholder. TRS will contain details of order submitted like Bid ID No., DP ID, Client ID, No. of equity shares tendered, etc.

9. A separate Acquisition Window will be provided by BSE to facilitate the placing of orders. The Selling Broker will be required to place an order / bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of BSE. Before placing the order / bid, the Selling Broker will be required to mark lien on the tendered Equity Shares. Details of such Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by the depository to the BSE and Indian Clearing Corporation Limited ("Clearing Corporation").

10. In terms of the SEBI Master Circular, a lien shall be marked against the Equity Shares tendered in the Offer. Upon finalization of the entitlement, only the accepted quantity of Equity Shares will be debited from the demat account of the concerned Public Shareholder.

11. In the event the Selling Broker of a shareholder is not registered with any of BSE, then the Public Shareholders can approach any BSE registered stock broker and can register themselves by using quick unique client code ("UCC") facility through BSE registered stock broker (after submitting all details as may be required by such NSE registered stock broker in compliance with applicable law). In case the Public Shareholders are unable to register using UCC facility through any other BSE registered broker, Public Shareholders may approach Buying Broker i.e., Choice Equity Broking Private Limited for guidance to place their Bids. The requirement of documents and procedures may vary from broker to broker.

12. As per the provisions of Regulation 40(1) of the SEBI LODR Regulations and SEBI's press release dated December 03, 2018, bearing reference No. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well as eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations. Shareholders who wish to offer their physical Equity Shares in the Offer

are requested to send their original documents as will be mentioned in the LOF to the Registrar to the Offer so as to reach them no later than the Offer Closing Date. It is advisable to first email scanned copies of the original documents as will be mentioned in the LOF to the Registrar to the Offer and then send physical copies to the address of the Registrar to the Offer as will be provided in the LOF. The process for tendering the Offer Shares by the Public Shareholders holding physical Equity Shares will be separately enumerated in the LOF.

13. The cumulative quantity tendered shall be displayed on Designated Stock Exchange's website (www.bseindia.com) throughout the trading session at specific intervals by Designated Stock Exchange during the Tendering Period.

14. Upon finalization of the entitlement, only accepted quantity of Equity Shares will be debited from the demat account of the concerned Public Shareholder.

15. Shareholders who wish to bid / offer their physical shares in the Offer are requested to send their original documents as mentioned in the LOF to the Registrar to the Offer so as to reach them within 2 (two) days from closure of the Tendering Period. It is advisable to email scanned copies of the original documents mentioned in the LOF, first to the Registrar to the Offer then send physical copies to the Registrar's address as provided in the LOF.

16. Equity Shares should not be submitted / tendered to the Manager, the Acquirers or the Target Company.

X. THE DETAILED PROCEDURE FOR TENDERING THE OFFER SHARES IN THIS OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER, WHICH SHALL ALSO BE MADE AVAILABLE ON THE WEBSITE OF SEBI (www.sebi.gov.in). EQUITY SHARES ONCE TENDERED IN THE OFFER CANNOT BE WITHDRAWN BY THE SHAREHOLDERS.

OTHER INFORMATION :

- The Acquirers, accept the full and final responsibility for the information contained in the Public Announcement and this Detailed Public Statement and also for the obligations of the Acquirers laid down in the SEBI (SAST) Regulations in respect of this Offer.
- All the information pertaining to the Target Company and/or the Sellers contained in the PA and this DPS or the Letter of Offer or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or provided by the Target Company or the Sellers, as the case may be, or publicly available sources. The Acquirer and the Manager to the Offer

have not been independently verified such information and do not accept any responsibility with respect to information provided in the PA and this DPS or the Letter of Offer pertaining to the Target Company and / or the Sellers.

3. The Acquirer has appointed Purva Share Registry (India) Pvt. Ltd. as Registrar to the Offer. The details of the Registrar are as under :

Purva Share Registry (India) Private Limited
 Unit No. 9, Shiv Shakti Ind. Estate, J. R. Boricha Marg, Opp. Kasturba Hospital Lane, Lower Parel (E), Mumbai - 400014. Tel : +91 22 4951 4132 / 2199 8810, E-mail : support@purvashare.com Contact Person : Deepali Dhuri, Website : www.purvashare.com, SEBI Registration No. : INR00001112, CIN : U67120MH1993PT0074079

- In this DPS, all references to "Rupees" or "₹" are references to the Indian Rupee(s).
- Any discrepancy in any table between the total and sums of the amount listed is due to rounding off and/or regrouping.
- Unless otherwise stated, the information set out in this DPS reflects the position as of the date of this DPS.
- The Public Announcement, this DPS is expected to be available on SEBI website: www.sebi.gov.in.

CORPUS
 Manager to the Offer
 Corpus Advisors Private Limited
 Corporate Identification Number : U74900MH2014PTC322723
 510, 5th Floor, Dikap Chambers, Plot A/7, Veera Desai Road, Andheri - West Mumbai - 400053, Maharashtra, India
 Tel No. : +91 22 4972 9990; Fax No. : NA; Email id : advisors@corpwis.com Website : www.corpwis.com
 Investor Registry : investors@corpwis.com; SEBI Registration Number : INM000012962; Validity : 31.01.2028
 Contact Person : Vishal Kumar Garg
ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

ACQUIRER 1	ACQUIRER 2
Sd/- Parthrajsinh Harshadsinh Rana	Sd/- Jyoti Gupta a.k.a Jyoti Khandelwal

Place : Ahmedabad
 Date : March 14, 2024

BSE Limited
 25th Floor, P. J. Towers, Dalal Street, Mumbai - 400 001
 Tel. No. 22721233 / 34 Fax No. 22721003 www.bseindia.com
 CIN No.: 167120MH2005PLC155188

NOTICE

Notice is hereby given that the following Trading Members of BSE Limited have requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	Vidhi Securities Broking Pvt.Ltd.	IN2000249732	17/02/2023
2	Kailash G. Bagri (Trade Name-G.D. Bagri)	IN2000227010	22/02/2024
3	Krishna Multifarious Private Limited	IN2000204939	26/02/2024
4	Bharat J. Patel	IN2000275413	11/08/2021

The constituents of the above-mentioned Trading Members are hereby advised to lodge complaints, if any, within one month of the date of this notification for the purpose of processing the surrender application submitted to BSE. However, constituents are requested to note that complaints, if any, which are not filed within the aforesaid timeframe, may be filed against the above-mentioned Trading Members within the stipulated timeframe prescribed by SEBI from time to time. The complaints filed against the above-mentioned Trading Members will be dealt in accordance with the Rules, Bye-laws, Regulations and notices of the Exchange and circulars issued by SEBI from time to time.

The constituents can file complaints against the above-mentioned Trading Members at the nearest Regional Investor Service Centre of BSE in the prescribed complaint form or submit their complaints along with necessary documents on email id - dis@bseindia.com.

For further details relating to the complaint form, filing of Complaint, etc. please visit https://www.bseindia.com/static/investors/cac_tm.aspx

For BSE Limited
 Sd/-
 Additional General Manager
 Membership Operations &
 Membership Compliance

Place : Mumbai
 Date : March 15, 2024

The Kerala Minerals & Metals Ltd
 (A Govt. of Kerala Undertaking) Sankaramangalam, Kollam - 691583
 Phone : +91 476 2651215 to 2177 E-Mail : md@kmmcl.com, URL : www.kmmcl.com

TENDER NOTICE

For more details, please visit E- Tendering Portal https://tenders.kerala.gov.in or www.kmmcl.com

No.	E-Tender ID	Items
1	204 KMMCL 69272	1 AMC for providing external inspection & follow up services for the period 2024
2	204 KMMCL 68121	1 For the supply of Pipe Inconel 600 SMLS 19mm thickness
3	204 KMMCL 69401	1 For the supply of Roaster Discharge Grating Assembly
4	204 KMMCL 68091	1 Dismantling and application of Refractory castable and Bricks in B-Stream pigment separator in U 300

Chavara, 14.03.2024 Sd/ Managing Director for The Kerala Minerals and Metals Ltd

TATA POWER
 (Corporate Contracts Department, 5th Floor Station B)
 Tata Power, Trombay Thermal Power Station Chembur-Mahul,
 Mumbai 400074, Maharashtra, India.
 (Board Line: 022-67175323, Mobile: 7208817950) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender for the following package:
 OLA for Water proofing of the ACGI sheet, roofs, providing tarpaulins etc. in Trombay housing colony for 3 years Chembur-Mahul Mumbai 400074

For detail NIT, please visit Tender section on website https://www.tatapower.com. Last date for receipt of request for issue of bid document is 30th March 2024.

Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website https://www.tatapower.com only

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR ANTS CONSULTING & SERVICES PRIVATE LIMITED OPERATING IN VOCATIONAL TRAINING AT BANGALORE
 (Under sub-regulation (4) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN / LLP No. PAN: AAC6A109K CIN: U7140KA2010PTC054030
2.	Address of the registered office Ants Skill Varsity, No. 37/1, Vashas Complex, 1 Floor, Singasandra, Begur Hobli, Hosur Main Road Bangalore - 560068 Karnataka
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services Operating income of Corporate Debtor for the F.Y. 22-23 is ₹4.30 crs
6.	Quantity and value of main products/ services sold in last financial year Educational Services
7.	Number of employees/ workmen There are approximately 164 Employees/Vocational Trainers engaged by CD
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at Mail to antsconsulting.cirp@gmail.com
9.	For detail NIT, please visit Tender section on website https://www.tatapower.com. Last date for receipt of request for issue of bid document is 30th March 2024. Website: http://sarvi.com/running-cases.php. Email: antsconsulting.cirp@gmail.com
10.	Last date for receipt of expression of interest 30-03-2024
11.	Date of issue of the provisional list of prospective resolution applicants 09-04-2024
12.	Last date for submission of objections to provisional list 14-04-2024
13.	Date of issue of final list of Prospective Resolution Applicants 24-04-2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants. 29-04-2024
15.	Last date for submission of resolution plans 29-04-2024
16.	Process email id to submit EOI Mail to antsconsulting.cirp@gmail.com And in the manner mentioned in detailed EOI.

Sd/- Mr. Prashant Jain
 (Partner SSARVI Resolution Services LLP)
 Resolution Professional of Ants Consulting & Services Private Limited
 Regd. No. IBBI/IPA-001/IP-P01368/2018-2019/12131
 Regd. Add: A501, Shanti Heights, Plot No. 2,3,9, B/10, Sector 11, Koparkharine, Thane, Navi Mumbai, Maharashtra- 400 709
 Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Date: 15-03-2024
 Place: Navi Mumbai Navi Mumbai 400703 Email id:antsconsulting.cirp@gmail.com

ALFARAA INFRAPROJECTS PRIVATE LIMITED (In Liquidation)
 INVITATION FOR EXPRESSION OF INTEREST FOR ALFARAA INFRAPROJECTS PRIVATE LIMITED
 Sale of Assets owned by ALFARAA INFRAPROJECTS PRIVATE LIMITED (In Liquidation) forming part of Liquidation Estate under Section 50(1) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations.

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN / LLP No.	Alfaraa Infrajprojects Private Limited 454400MH2011PTC212453
2. Address of the registered office	404, Baba House, Near WEH Metro Station, Chakala, Andheri - Kuria Road, Andheri (East), Mumbai - 400 093
3. Asset to be sold	Trade Receivables and Other Advances to Sundry Creditors forming part of the Liquidation estate
4. Last date for receipt of expression of interest	1 April 2024
5. Process email id to submit Expression of Interest	alfaraliq@gmail.com ; team.aijpi@in.gt.com
6. Last date to submit the bid	22 April 2024

Note- Interested Applicants may submit their EOI as per the terms of the invitation. For eligibility and detailed terms & conditions of the EOI, send email at alfaraliq@gmail.com.

1. The Soft copy of EOI documents along with all the annexures is required to be mailed at alfaraliq@gmail.com on or before 5:00 PM on 01.04.2024. The hard copy of EOI document should be sent to the office of the Liquidator in a sealed plain envelope superscripted as "Expression of Interest for Alfaraa Infrajprojects Private Limited (under Liquidation)", containing a complete set of the EOI along with the annexures at the below-mentioned address by speed post/ registered post or by hand delivery to be reached.

2. Address for submission of EOI: Grant Thornton Advisory Private Limited, 16th Floor, Tower III, One International Center, SB Marg, Prabhadevi (W), Mumbai- 400013.

Date: 15 March 2024
 Sd/- Sanjay Kumar Mishra
 As Liquidator of Alfaraa Infrajprojects Pvt Ltd
 IP Registration No. IPA-001/IP-P01047/2017-2018/11730
 AFA: AA1/11730/02/191124/106341 (Valid till 19/11/2024)
 Address- 404, Baba House, Near WEH Metro Station, Chakala, Andheri - Kuria Road, Andheri (East), Mumbai - 400 093.
 Contact: +91 9867095873

TATA POWER
 (Corporate Contracts Department, 5th Floor Station B)
 Tata Power, Trombay Thermal Power Station Chembur-Mahul,
 Mumbai 400074, Maharashtra, India.
 (Board Line: 022-67175323, Mobile: 7208817950) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

A) Civil and Structural works associated with installation of 245 kV Outdoor GIS at MSETCL Kalwa Receiving Station, Mumbai. (Package Reference CC245VP045)

Interested and eligible bidders for above Tender Package to submit Tender Fee and Authorization Letter on or before 1500 hrs. Of 21st March 2024, Thursday.

For downloading the Tender documents (including the procedure for participation in the tender), please visit the Tender section on the website https://www.tatapower.com. Future corrigendum (if any), to the above NIT/tender will be informed on the Tender section on website https://www.tatapower.com only.

KMF Karnataka Cooperative Milk Producers' Federation Limited
 Kmf Complex, Dr. M.H. Marigowda Road, Bangalore - 560 029
 Phone: 080-26096832 / 910, Fax: 080-25536105
 E-mail: purchase@kmf.coop

IFT No. : KMF/PUR/Tender-630/2023-24 Date: 14.03.2024

SHORT TERM TENDER NOTIFICATION
 (Through e-Procurement Portal)

The Karnataka Milk Federation Ltd., Bangalore invites tenders from eligible tenderers for providing services for the following item:

Sl. No.	Name of the Item	Quantity	EMD (Rs.)
1	Providing Comprehensive Advertising services to KMF as a single project.	Single job work as detailed in tender document.	6,00,000/-

Tender Document may be downloaded from e-procurement website: https://kppp.karnataka.gov.in.

Date of commencement of tender from 14.03.2024. Pre-bid Meeting Date: 21.03.2024 at 11.00 a.m. Last date for Uploading of Tender on or before 28.03.2024 up to 5.00 p.m. Date of opening of Tech. Tender on 30.03.2024 at 11.00 a.m. Date of Commercial bid opening After technical evaluation. Other details can be seen in the tender documents.

For Karnataka Co-Op. Milk Federation Ltd.,
 Sd/- DIRECTOR (PURCHASE)

Pipeline Infrastructure Limited
 CIN: U65300MH2018PLC308292
 Registered Office: Seawoods Grand Central, Tower-1, 3rd Level, C Wing - 301 to 304, Sector 40, Seawoods Railway Station, Navi Mumbai, Thane, Maharashtra - 400706, India.
 Tel No : +91 22 3501 8000; Email: compliance@pipelineinfra.com; Website: www.pipelineinfra.com

NOTICE TO DEBENTUREHOLDERS
RECORD DATE FOR PAYMENT OF INTEREST

Notice is hereby given that pursuant to the terms of 7.96% fully paid up, secured, rated, listed, redeemable non-convertible debentures in the denomination of Rs. 1,00,000 each, issued and allotted by Pipeline Infrastructure Limited, on private placement basis and listed on the debt market segment of BSE Limited ("NCDs"), the Company has fixed 'Record Date' for determining the names of the NCD holders eligible to receive interest. The NCD holders whose names appear as Beneficial Owners on the Record Date as per the list furnished by the Depositories would be entitled to the said payment, as per the following details:

Sr. No.	Scrp Code	ISIN	Record Date	Interest/ Redemption	Date of payment of Interest/ Redemption
1	975484	INE01XX07034	Saturday, March 16, 2024	Interest	Sunday, March 31, 2024*
2	975483	INE01XX07042	Saturday, March 16, 2024	Interest	Sunday, March 31, 2024*
3	975482	INE01XX07059	Saturday, March 16, 2024	Interest	Sunday, March 31, 2024*

*Interest Payment Due Date i.e. March 31, 2024 (Sunday) is a non-Business Day. Further, April 1, 2024 is also a non-Business Day for Banks. Therefore, as per the terms of issuance of NCDs, interest will be payable on the immediately succeeding Business Day i.e. April 2, 2024.

For Pipeline Infrastructure Limited
 Sd/- Astrid Lobo
 Company Secretary & Compliance Officer
 ACS 82841

Place: Navi Mumbai
 Date: March 14, 2024

"IMPORTANT"

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VALIANT ORGANICS LIMITED
 CIN: L24230MH2005PLC151348
 Regd. Off.: 109, Udyog Kshetro, Mulund-Goregaon Link Road, Mulund (W), Mumbai - 400080; Website: www.valiantorganics.com;
 Email: info@valiantorganics.com;
 Telephone: +91-22-259137687/6; Fax No.: 91-22-25913765

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

NOTICE is hereby given to the members of VALIANT ORGANICS LIMITED (the "Company"), pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("the Act") read with Rule 20 and Rule 22 of Companies (Management and Administration) Regulations, 2014, as amended ("Management Rules") read with the General Circular No.14/2020 dated April 8, 2020, ("General Circular No. 17/2020 dated April 13, 2020, General Circular No.22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 10/2021 dated June 23, 2021, General Circular No. 20/2021 dated December 8, 2021, General Circular No. 3/2022 dated May 5, 2022, General Circular No. 11/2022 dated December 28, 2022 and General Circular No. 9/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs ("MCA Circulars"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, and other applicable provisions of the Act, rules, circulars and notifications issued thereunder, (including any amendment(s), statutory modification(s) and/ or re-enactment thereof for the time being in force), for seeking approval of the Members of the Company for the following Resolutions proposed to be passed by the Members through Postal Ballot only through voting by electronic means ("e-voting"):

Sr. No.	Type of Resolutions	Description
1	Ordinary	Approval of Material Related Party Transaction(s) with Aarti Industries Limited.
2	Ordinary	Approval of Material Related Party Transaction(s) with Valiant Laboratories Limited.
3	Ordinary	Approval of Material Related Party Transaction(s) with Aarti Pharmalabs Limited.

In compliance with the MCA Circulars, the Company has completed the dispatch of the Postal Ballot Notice, by electronic means only, on Thursday, March 14, 2024 to those members of the Company whose names appeared in the Register of Members/List of Beneficial Owners as maintained by the Company/ Depositories, respectively, as at close of business hours on Friday, March 08, 2024 (the 'Cut-off date') and whose e-mail addresses are registered with the Company/Depositories. The Postal Ballot Notice is available on the Company's website at www.valiantorganics.com, websites of the Stock Exchanges; BSE Limited at www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com and on the website of NSDL at www.evoting.nsdl.com.

Members whose names appeared on the Register of Members/ List of Beneficial Owners as on the Cut-off date are entitled to vote on the Resolutions as set forth in the Postal Ballot Notice. The voting rights of the members shall be reckoned in proportion to the paid-up equity shares held by them as on the Cut-off date. A person who is not a member as on the Cut-off date shall treat the Postal Ballot Notice for information purpose only.

In compliance with MCA circulars, the Company has provided only the remote e-voting facility to its members, to enable them to cast their votes electronically instead of submitting the physical Postal Ballot form. The communication of the assent or dissent of the members would take place only through the remote e-voting system. The Company has engaged the services of NSDL for the purpose of providing remote e-voting facility to all its members to cast their votes electronically only.

The detailed procedure and instructions for remote e-voting are enumerated in the Postal Ballot Notice. Remote e-voting shall commence at 09:00 a.m. (IST) on **Saturday, March 16, 2024**, and shall end at 05:00 p.m. (IST) on **Sunday, April 14, 2024**. The remote e-voting facility will be disabled for voting by NSDL upon expiry of the aforesaid voting period.

Members who have not registered their e-mail addresses, so far, are requested to register their email addresses, in respect of electronic holdings with the Depository through their concerned Depository Participants.

Board of Directors of the Company has appointed CS Sunil M. Dedhia, Practicing Company Secretary (Membership No. 3463, Certificate of Practice No.2031), Proprietor of Sunil M. Dedhia and Co., Company Secretaries as Scrutinizer for conducting the Postal Ballot, through the e-voting process, in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.

The Scrutinizer will submit his result to the Chairman of the Company or any other person authorized by him, on or before **Tuesday, April 16, 2024**. The result of the voting conducted by Postal Ballot along with the scrutinizer's report will be displayed at the Registered Office of the Company and will be hosted on the website of the Company at www.valiantorganics.com, website of NSDL www.evoting.nsdl.com and will also be communicated to Stock Exchanges where the equity shares of the Company are listed.

In case of any queries/ grievances connected with voting by electronic means, you may contact NSDL at evoting@nsdl.co.in or call on toll free no. 1800 102 0990 and 1800 22 4430 or send a request at voting@nsdl.co.in. You may also refer the Frequently Asked Questions (FAQs) for shareholders and e-Voting user manual for shareholders available at the download section of www.evoting.nsdl.com.

For Valiant Organics Limited
 Avani D. Lakhani
 Company Secretary
 ICSI M. No.: A47118

Date : March 14, 2024
 Place : Mumbai

MADHYA PRADESH TOURISM BOARD
 6th Floor, Lily Trade Wing, Jahangirabad, Bhopal, Pincode - 462008, Madhya Pradesh, India.
 Website : www.tourism.mp.gov.in. (CIN) : U73020MP2017NPL043078

NIT No. 1529/220/MPTB/IP/UltraMega/2024 Dated : 13.03.2024

EXPRESSION OF INTEREST FOR ALLOTMENT OF LAND ON 90 YEARS LEASE FOR DEVELOPMENT OF ULTRA MEGA TOURISM PROJECT IN MADHYA PRADESH

Under Madhya Pradesh State's Tourism Policy (2016), Amended 2019, applications are invited for allotment of government land of Tourism Department/Revenue Department on 90 years lease at collector's guideline rate on "first come first serve" basis for development of ultra mega tourism project with minimum investment 100 Crore. List of land parcels are as follows:-

S. No.	Name of Land Parcel	Distt.	Total Area (in Hect.)	Google Coordinate	Nearest Tourist Destinations
1.	Pipalner (Near Bhopal Airport)	Bhopal	9.713	23.298685, 77.339023	Sanchi - 54 Km, Bhopal - 15 Km, Bhojpur- 50 Km Bhimbetka- 56 Km, Udaigiri - 82 Km, Pachmarhi - 212 Km
2.	Hatnoor	Burhanpur	51.560	21.2641100, 76.2039100	Burhanpur - 9 Km, Asirganh Fort - 32 Km, Yawal Wildlife Sanctuary - 18 Km, Hanuwantia island - 127 Km, Omkareshwar -130 Km, Maheshwar - 194 Km.
3.	Imlani Island (Indira Sagar Reservoir)	Khandwa	10.350	22.072778, 76.690206	Maheshwar - 120 Km, Omkareshwar - 75 Km, Choral - 100 Km, Mandu - 162 Km, Ujjain - 200 Km.
4.	Lachoramal Island (Indira Sagar Reservoir)	Khandwa	10.500	22.236560, 76.782385	Maheshwar - 120 Km, Omkareshwar - 75 Km, Choral - 100 Km, Mandu - 162 Km, Ujjain - 260 Km.
5.	Najarpura Island (Indira Sagar Reservoir)	Khandwa	17.57	22.025435, 76.654699	Maheshwar - 120 Km, Omkareshwar - 75 Km, Choral -100 Km, Mandu - 162 Km, Ujjain - 240 Km
6.	Kasrawad Island (Indira Sagar Reservoir)	Khandwa	10.500	22.03067, 76.673802	Maheshwar - 120 Km, Omkareshwar - 75 Km, Choral - 100 Km, Mandu - 162 Km, Ujjain - 240 Km
7.	Bilkhriya (Near Bhedaghat)	Jabalpur	32.23	23.262175, 79.846468	Bargi Dam - 40 Km, Pachmarhi- 246 Km, Bhedaghat - 29 Km, Kanha National Park - 190 Km
8.	Datia Pahad (Near Khajuraho)	Chhatarpur	72.943	24.847564, 79.967382	Khajuraho - 2 Km, Panna National Park - 25 Km, Orchha - 172 Km, Chitrakoot - 158 Km
9.	Ninod (Near Sanchi)	Raisen	77.718	23.46,77.51	Sanchi - 15 Km, Bhopal - 35 Km, 60 km Bhojpur, 85 Km Bhimbetka, 13 Km Udaigiri
10.	Sawant Nagar (Near Orchha)	Niwadi	61.837	25.375497, 78.645899	Khajuraho - 170 Km, Orchha - 2 Km, Chanderi - 110 Km, Gwalior - 120 Km, Datia - 45 Km, Palpur Kuno - 217 Km, Panna National Park - 177 Km
11.	Shankargarh (Near Dewas)	Dewas	50.292	22.936571, 76.064375	Ujjain - 48 Km, Rajwada Indore - 50 Km, Kheoni Wildlife Sanctuary - 123 Km, Mandu - 135 Km, Omkareshwar - 119 Km, Maheshwar - 143 Km, Bhopal - 155 Km
12.	BrijrajKhedhi (Near Ujjain)	Ujjain	21.74	23.095337, 75.944188	Ujjain - 8 Km, Rajwada Indore - 50 Km, Kheoni Wildlife Sanctuary - 123 Km, Mandu - 135 Km, Omkareshwar - 119 Km, Maheshwar - 143 Km, Bhopal - 155 Km

The Schedule of EOI Process:-

EOI Publication Date	15.03.2024
Pre - Bid Meeting Date	21.03.2024 Time :-12:00 Noon
EOI Submission Start Date	22.03.2024 Time :- 12:00 Noon
EOI Submission End Date	22.04.2024 Time :- 03:00 PM
EOI open Date	24.04.2024 Time :- 12:00 Noon

The detailed EOI document, eligibility criteria and other terms and conditions will be available on the website- <https://www.mptenders.gov.in> & www.tourism.mp.gov.in. For further information, Contact Mr. Sunil Dubey, Director (IP), Mobile No. 9425037379 or email on dirpu.mptb@mp.gov.in.

M.P. Madhyam/114427/2024
MANAGING DIRECTOR

VALIANT ORGANICS LIMITED
 CIN: L24230MH2005PLC151348
 Regd. Off.: 109, Udyog Kshetro, Mulund-Goregaon Link Road, Mulund (W), Mumbai - 400080; Website: www.valiantorganics.com;
 Email: info@valiantorganics.com;
 Telephone: +91-22-259137687/6; Fax No.: 91-22-25913765

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

NOTICE is hereby given to the members of VALIANT ORGANICS LIMITED (the "Company"), pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("the Act") read with Rule 20 and Rule 22 of Companies (Management and Administration) Regulations, 2014, as amended ("Management Rules") read with the General Circular No.14/2020 dated April 8, 2020, ("General Circular No. 17/2020 dated April 13, 2020, General Circular No.22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 10/2021 dated June 23, 2021, General Circular No. 20/2021 dated December 8, 2

ಭಾರಂ ಜಿ
 ಬೆಂಗಳೂರಿನಲ್ಲಿ ವ್ಯಕ್ತಪರ ತರಬೇತಿಯಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವ ಆ್ಯಂಟ್ಸ್ ಕನ್ಸಲ್ಟಿಂಗ್ ಮತ್ತು ಸರ್ವಿಸಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ಗೆ ಅನುಕ್ರಮ ಅಭ್ಯರ್ಥಿಗಳಿಗೆ ಅರ್ಜಿ
 (ಭಾರತದ ದಿವಾನ್‌ನ ಮತ್ತು ಪಾರ್ಲಿಮೆಂಟ್ ಮಂಡಳಿಯ (ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಗಳ ಸಮಾಜದ ನಿರ್ಧಾರ ಪ್ರಕ್ರಿಯೆ) ನಿರಂಧನಾಂಕ 2016ರ ಅಂಶ ನಿರಂಧನ 96ಎ (1) ಅಡಿಯಲ್ಲಿ)

Sl.	RELEVANT PARTICULARS	
1.	ಕಾರ್ಪೊರೇಟ್ ಪಾಲುದಾರರ ಹೆಸರು ಮತ್ತು ಪಾಲ್ / ಸಹ-ವರ್ಕ್ / ಎಲ್ ಎಲ್ ಪಿ ಸಂಖ್ಯೆ	ಆ್ಯಂಟ್ಸ್ ಕನ್ಸಲ್ಟಿಂಗ್ ಮತ್ತು ಸರ್ವಿಸಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ PAN: AAICA6109K CIN: U74140KA2010PTC054030
2.	ನೋಂದಾಯಿತ ಕಛೇರಿ ವಿಳಾಸ	ಆ್ಯಂಟ್ಸ್ ಸ್ಟ್ರೀಟ್ ವಾಸ್ತಿ, ಸಂ. 37/1, ಯಶಸ್ ಅಂಪ್ಲೆಟ್, 1ನೇ ಮಹಡಿ, ಸಿವಿಕ್ ಸಂಪ್ರದ, ಬೆಂಗಳೂರು ಹೋಬಳಿ, ಹೊಸಕೂರು ಮುಖ್ಯ ರಸ್ತೆ, ಬೆಂಗಳೂರು - 560068 ಕರ್ನಾಟಕ
3.	ವೆಬ್‌ಸೈಟ್ ನ ಡಿವಿಡೆಂಡ್ ಎಲ್:	
4.	ಬಹುಕೋಶ ಅಳವಡಿಸಿದ ಆಪ್ಲಿಕೇಷನ್ ಗಳು ಇರುವ ಸ್ಥಳದ ವಿವರಗಳು:	N.A.
5.	ಮುಖ್ಯ ಉತ್ಪನ್ನಗಳು/ ಸೇವೆಗಳ ಪ್ರತಿಷ್ಠಾಪನಾ ಸಾಮರ್ಥ್ಯ:	ಕಾರ್ಪೊರೇಟ್ ಪಾಲುದಾರರ ಅರ್ಜಿಗಳನ್ನು ಆಧಾರದ ಅಧಿವಾಸ F.Y. 22-23 ₹ 4.30 ಕೋಟಿ
6.	ಕಳೆದ ಹಣಕಾಸು ವರ್ಷದಲ್ಲಿ ಮಾಡಿದ ಮುಖ್ಯ ಉತ್ಪನ್ನಗಳು/ಸೇವೆಗಳ ಪ್ರಮಾಣ ಮತ್ತು ಮೌಲ್ಯ	ವ್ಯಕ್ತಪರ ಸೇವೆ
7.	ಉದ್ಯೋಗಿಗಳು/ ಕಾರ್ಮಿಕರ ಸಂಖ್ಯೆ:	CD ರೂಂದ ವೇದಿಕೆ/ಸಿಪಿಎಂ/ಡಿಎಂ ಸಮಾಜ 164 ಉದ್ಯೋಗಿಗಳು/ಭದ್ರಪರ ಪರಿಶೀಲನಾಧಾರದ ಇದ್ದಾರೆ
8.	ಕೊನೆಯದಾಗಿ ಲಭ್ಯವಿರುವ ಎರಡು ವರ್ಷಗಳ ಹಣಕಾಸು ಪರಿಶೀಲನೆ (ವೇತನಪಟ್ಟಿಗೊಂದಿಗೆ) ಸೇರಿಕೊಂಡಿರುವ ವಿವರಗಳು, ಸಾಲುದಾರರ ಸಂಪರ್ಕದ ಫೋನ್‌ನಂಟು ಸಂಪುರ್ಣವಿರುವ ದಿವಾನ್‌ಗಳಿಗೆ ಪ್ರಕ್ರಿಯೆಯು ಲಭ್ಯವಿದೆ	Mail to antsconsulting.cirp@gmail.com
9.	ಸಂಪುರ್ಣ ಸೆಕ್ಟರ್ 25(2(ಎಲ್) ಅಡಿಯಲ್ಲಿ ನಿರ್ಧಾರದ ಅರ್ಜಿಗಳನ್ನು ಇಲ್ಲಿ ಲಭ್ಯ:	Website: http://ssarvi.com/running-cases.php . Email: antsconsulting.cirp@gmail.com
10.	ಅರ್ಜಿ ಅಭಿವ್ಯಕ್ತಿಯನ್ನು ಸ್ವೀಕರಿಸಲು ವಿಶ್ವಕರಣ ಕೊನೆಯ ದಿನಾಂಕ:	30-03-2024
11.	ಸಂಭಾವ್ಯ ನಿರ್ಧಾರದ ಅರ್ಜಿಗಳನ್ನು ಪರಿಶೀಲಿಸಲು ವಿಶ್ವಕರಣ ಕೊನೆಯ ದಿನಾಂಕ:	09-04-2024
12.	ಪಾರ್ಲಿಮೆಂಟ್ ಸಭೆಗೆ ಅರ್ಜಿಗಳನ್ನು ಸಲ್ಲಿಸಲು ವಿಶ್ವಕರಣ ಕೊನೆಯ ದಿನಾಂಕ:	14-04-2024
13.	ಸಂಭಾವ್ಯ ನಿರ್ಧಾರದ ಅರ್ಜಿಗಳನ್ನು ಅಂತಿಮ ಪಟ್ಟಿ ಪ್ರಕಟಿಸುವ ದಿನಾಂಕ:	24-04-2024
14.	ಪ್ರಾಥಮಿಕ ವಿಚಾರಣೆ, ಮೌಲ್ಯಮಾಪನ ಮ್ಯಾಟ್ರಿಕ್ಸ್ ಮತ್ತು ನಿರ್ಧಾರದ ರೋಟೇಷನ್‌ಗಳನ್ನು ಸಂಭಾವ್ಯ ಅರ್ಜಿಗಳಿಗೆ ನೀಡುವ ದಿನಾಂಕ:	29- 04-2024
15.	ನಿರ್ಧಾರದ ಅಂತಿಮವಾಗಿ ಸಲ್ಲಿಸಿ ಕೊನೆಯ ದಿನಾಂಕ:	29-05-2024
16.	ಅಂತಿಮ ಸಲ್ಲಿಸಲು ಪ್ರಕ್ರಿಯೆ ರ-ಮೇಲ್ ಪಡೆ	Mail to antsconsulting.cirp@gmail.com ಮತ್ತು ವಿವರವಾದ EOI ಸಲ್ಲಿಸಲು ಬಳಸುವ ವಿಳಾಸ.

ಸಹಿ /: ಶ್ರೀ ಪ್ರಜಾಂತ್ ಜೈನ್
 (ಪಾಲುದಾರ SSARVI ರಿಸಲ್ಯೂಷನ್ ಸರ್ವಿಸಸ್ LLP)
 ಆ್ಯಂಟ್ಸ್ ಕನ್ಸಲ್ಟಿಂಗ್ ಮತ್ತು ಸರ್ವಿಸಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ರಿಸಲ್ಯೂಷನ್ ಸೆಕ್ಷನ್‌ನಲ್ಲಿ
 ನೋಂದಾಯಿತ ಸಂ. IBB/MPA-001/IP-P01368/2018-2019/12131
 ನೋಂದಾಯಿತ ಠಿಕಾಣ: 6001, ಶಾಂತಿ ಸ್ಟ್ರೀಟ್, ಪ್ಲಾಟ್ ಸಂಖ್ಯೆ 2,3,9, 8/10, ಸೆಕ್ಟರ್ 11,
 ಕೋರ್ಟ್‌ರೋಡ್, ಭಾಷೆ, ನವಿ ಮುಂಬೈ, ಮಹಾರಾಷ್ಟ್ರ - 400 709
 ವ್ಯವಸ್ಥಾಪಕರ ಠಿಕಾಣ: B610, BSEL ರೋಡ್ ಪಾಲ್, ಸೆಕ್ಟರ್ 200, ವಾಶಿ ರೈಲ್ವೆ
 ನಿಲ್ದಾಣದ ಎದುರು, ವಾಶಿ, ನವಿ ಮುಂಬೈ 400709
 Email id:antsconsulting.cirp@gmail.com

ದಿನಾಂಕ: 15.03.2024
 ಸ್ಥಳ: ನವಿ ಮುಂಬೈ

'ವಾರ್ತಾ ಭಾರತಿ'ಯ ವಿಚಾರಭಾರತಿ ವಿಭಾಗಕ್ಕೆ ಲೇಖನ, ಪ್ರಶ್ನೆ, ಸಿನೆಮಾ ವಿಮರ್ಶೆ, ಪ್ರತಿಕ್ರಿಯೆ ಮೊದಲಾದ ವಿಷಯ ವೈವಿಧ್ಯಗಳನ್ನು ಕಳುಹಿಸಲು ಈ ಕೆಳಗಿನ ಇ-ಮೇಲ್ ವಿಳಾಸವನ್ನು ಬಳಸಿ.
vbvicharabharati@gmail.com